

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(IB)-83(PB)/2022

IN THE MATTER OF:

IDBI Trusteeship Services Ltd.

.... Petitioner/Applicant

Vs.

Manoj Gaur

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Shantanu Krishna, Adv. Shashwat Anand, Adv. Prabhat Ranjan Raj, Adv. Shantanu Sagar, Adv. Gunjesh Ranjan

For the Respondent : Sr. Adv. Mr. Krishnan Venugopal, Adv. J. Rajesh, Adv. Anupam Chaudhary

ORDER

1. Mr. Shantanu Krishna, Ld. Counsel for the Petitioner appears physically. Mr. Krishnan Venugopal, Ld. Sr. Counsel for the Respondent appears physically.
2. Ld. Counsel for the Petitioner seeks time to submit clarifications on the issues raised by Mr. Krishnan Venugopal, Ld. Sr. Counsel for the Respondent.
3. Ld. Counsel for the Petitioner states that in terms of the order of the Hon'ble NCLAT, the cost imposed upon the Petitioner of Rs. 2.5 Lakhs has been reduced by the Hon'ble NCLAT to Rs. 25,000/-, which will be deposited. He is directed to file the proof of depositing the same on the next date of hearing.
4. At request and by consent of both sides, list the matter **on 29.04.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)